The Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 1990

Act 23 of 1990

Keyword(s):
Assigned Area, Cane, Cane Grower, Crushing Season

Amendments appended: 10 of 1995, 6 of 2000
The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 16th November, 1990 and the said assent is hereby first published on the 19th November, 1990 in the Andhra Pradesh Gazette for general information.

**ACT NO. 23 OF 1990.**

An Act further to amend the Andhra Pradesh Sugarcane (Regulation of supply and purchase) Act, 1961.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the forty-first year of the Republic of India as follows:-

[103]

J. 1345-8
1. This Act may be called the Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) Amendment Act, 1990.

2. In the Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1961, in sub-section (1) of section 21, for the words "sixteen rupees", the words "thirty rupees" shall be substituted.

P.V. VIDYA SAGAR,
Secretary to Government,
Law and Legislative Affairs,
Law Department.
THE ANDHRA PRADESH SUGARCANE
(REGULATION OF SUPPLY AND PURCHASE)
(AMENDMENT ACT), 1995.

ACT No. 10 OF 1995*

[10th Feb, 1995]

An Act further to amend the Andhra Pradesh Sugarcane
(Regulation of Supply and Purchase) Act, 1961.

Be it enacted by the Legislative Assembly of the State of
Andhra Pradesh in the Forty-sixth Year of the Republic of
India, as follows:—

1. (1) This Act may be called the Andhra Pradesh Sugarcane
(Regulation of Supply and Purchase) (Amendment) Act, 1995
and commencement.

(2) It shall be deemed to have come into force with effect
from the 6th January, 1995

2. In the Andhra Pradesh Sugarcane (Regulation of Supply
and Purchase) Act, 1961, in sub-section (1) of section 21, for
the words "thirty rupees", to the words one hundred rupees"
shall be substituted.

3. The Andhra Pradesh Sugarcane (Regulation of Supply
and Purchase) (Amendment) Ordinance, 1995 is hereby
repealed.

*Received the assent of the Governor on 9th Feb 1995. For state-
ment Objects & Reasons, Please See the Andhra Pradesh Gazette, Part IV-A,
Extraordinary, date 18-1-1995 at Page 3.
ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 20th April, 2000 and the said assent is hereby first published on the 22nd April, 2000 in the Andhra Pradesh Gazette for general information:

ACT NO. 6 OF 2000
AN ACT FURTHER TO AMEND THE ANDHRA PRADESH SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) ACT, 1961.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first Year of the Republic of India as follows:

[39]
1. (1) This Act may be called the Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 2000.

(2) It shall be deemed to have come into force on the 27th December, 1999.

Amendment

2. In the Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1961, for clause (a) in sub-section (3-D) of section 21, the following clause shall be substituted, namely:

"(a) sub-sections (4) and (5) shall apply from the date of purchase of sugarcane from the growers."

Repeal

3. The Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) Ordinance, 1999 is hereby repealed.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
STATEMENT OF OBJECTS AND REASONS

The Hon'ble Supreme Court in its Judgement dated 28-4-1999 in Civil Appeal No.903/84 filed by M/s.V.V.S. Sugars have observed that interest can be levied and charged on delayed payments of tax only if the statute is having substantive provision in this behalf. As there is no provision in the Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) Act, 1961, to levy interest on the delayed payment of tax, the Government have decided to collect interest on delayed payment of purchase tax by way of suitably amending section 21 of the A.P. Sugarcane (Regulation of Supply and Purchase) Act, 1961 in tune with the judgement of the Supreme Court.

2. As the Legislative Assembly was not then in session and it has been decided to give affect to the above decision immediately, the Andhra Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Ordinance, 1999 (Andhra Pradesh Ordinance No.7 of 1999) has been promulgated by the governor on the 24th December, 1999.

3. This bill seeks to replace the said Ordinance.

E. PEDDI REDDY,
Minister for Tourism & Sugar.

J. 1259/4